of con-Voluntary lisclosure cealed income di

639. SHRI RAOOF VALIULLAH: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question No. 120 given in the Rajya Sabha on the 25th February, 1986 and state:

- (a) Wnether it is a fact that there was lack of positive response to the Scheme of voluntary disclosure of concealed income due to ambiguity prevailing in the Income-Tax Department; and
- (b) whether the Scheme has been extended beyond 31st March, 1986, and if so, what are the reasons there-

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) No, Sir.

(b) The Government decided to extend the benefit of the "amnesty" circulars till 30-9-1986 in cases where the assessee wants to disclose income or wealth relating to the assessment years 1986-87 or earlier assessment years. This was done on account of numerous requests from various parts of the country for extending the time limit.

Post Budget discussions with the representative of and Industry

640. SHRI RAOOF VALIULLAH Will the Minister of FINANCE be pleased to state:

- (a) whether the post-Budget discussions were held with the representatives of trade and industry including small scale industries;
- (b) if so, what were the main problems and demands raised by them;

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- (c) whether any assurance was given to them by Government to look into their grievances; and
- (d) if so, what further Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINAN-CE (SHRI JANARDHAN POOJA-RI): (a) to (d) Post-Budget discussions were held with the representatives of the trade and industry including the small-scale industry. The and industry had several issues relating to the pro-posal contained in the Union Budget concerning indirect and direct taxes. The problems and demands from the industry have been examined and changes, wherever necessary, have been made.

Wage settlement by FCI with Bhartiya Khadya Nigam Mazdoor angh UP Region

641. SHRI ACHCHHEY LAL BALMIK: Will the Minister of FOOD AND CIVIL SUPPLIES by pleased to state:

- (a) whether the Bhartiya Khadya Nigam Mazdoor Sangh is a recognised trade union with the Food Corporation of India; and
- (b) whether any wage settlement with this trade union of U.P. Region is Under consideration of the manag. ment of the Food Corporation of India?

THE MINISTER OF STATE IN THE MINISTRY OF PLAN-NING AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES PANJA) AJIT (a) (SHRI Yes, Sir, in respect of departmentalised workers of U.P. Region only.

(b) No. Sir.